

(2022) 07 OHC CK 0094

In the Orissa High Court

Case No : Writ Petition (C) No. 10688 Of 2022

Basanta Kumar Sahoo

APPELLANT

Vs

M/s. HDFC Bank Ltd., Mumbai And Others

RESPONDENT

Date of Decision : 15-07-2022

Acts Referred:

Citation : (2022) 07 OHC CK 0094

Hon'ble Judges : Arindam Sinha, J

Bench : Single Bench

Advocate : Bibuti Bhusan Mishra, Rajjeet Roy

Final Decision : Disposed Of

Judgement

Arindam Sinha, J

1. Mr. Mishra, learned advocate appears on behalf of petitioner and submits, there be order made for return of the gold ornaments on having repaid the gold loan.
2. Mr. Roy, learned advocate appears on behalf of the bank and submits, petitioner, if wants return of the ornaments, must pay back Rs.9,345/-.
3. Petitioner will approach opposite party no.2 with website copy of this order and demand draft for Rs.9,345/-, drawn in favour of said opposite party, on 20th July, 2020 at 11.00 a.m. Said opposite party is directed to act on receipt of the demand draft, in delivering the gold ornaments to petitioner. The delivery must be effected by tallying with the record of inventory made at time of deposit. On delivery of the ornaments petitioner will duly execute receipt thereof, in favour of opposite party no.2.
4. Mr. Mishra prays for further direction on issuance of 'no dues certificate'. That will not be necessary since this order is being made in continuation of order dated 11th May, 2022, directing return of the ornaments on payment of said sum, to close the account.

5. The writ petition is disposed of.

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